GOVERNMENT OF INDIA (MINISTY OF TRIBAL AFFAIRS) RAJYA SABHA STARRED QUESTION NO.# 328 TO BE ANSWERED ON 25.03.2021

DISPLACEMENT OF TRIBALS

328 # DR. KIRODI LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that tribal people are being displaced on a large scale as a result of various construction / development projects, if so, the details thereof including the number of tribal people displaced due to said activities;

(b) whether Government has any data available in this regard, if so, the State-wise details thereof;

(c) the district-wise details including the number of displaced tribal people in Rajasthan; and

(d) the corrective measures taken/being taken by Government in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

(a) to (d) A statement is laid on the Table of the House.

<u>Statement referred to in reply to parts (a) to (d) to Rajya Sabha Starred Question</u> No. *328 for answer on 25.03.2021 tabled by Dr. Kirodi Lal Meena regarding <u>Displacement of tribals.</u>

(a)to (d) Ministry of Rural Development, Department of Land Resources(DoLR), which is the nodal Ministry dealing with land acquisition matter, have informed that the land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, which is being administered by DOLR and the provisions of the RFCTLARR Act 2013 are implemented by appropriate Government as defined under Section 3 (e) of the said Act. DoLR has also informed that they do not centrally maintain information relating to land acquisition for States or other Ministries / Departments concerned including details of Displacement of Tribals.

RFCTLARR Act, 2013 stipulates the provisions for Compensation, Rehabilitation and Resettlement in the matter of land acquired for public purposes.

Section 4 (5) of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 states that save as otherwise provided, no member of a forest dwelling Scheduled Tribe or Other Traditional Forest Dwellers shall be evicted or removed from the Forest Land under his occupation till the recognition and verification procedure is complete.

The Panchayats (Extension to Scheduled Areas) Act, 1996, also provides that the Gram Sabha or the Panchayats at the appropriate level shall be consulted before making the acquisition of land in the Scheduled Areas or development projects and before resettling or rehabilitating persons affected by such projects in the Scheduled Areas; the actual planning and implementation of the projects in the Scheduled Areas shall be coordinated at the State Level.

Constitutional provisions under Schedule -V also provide safeguards against displacement of tribal population because of land acquisitions etc.

Further, Land and its management fall under the legislative and administrative jurisdiction of states as provided under the Constitution of India (Seventh Schedule — List II (State List) — Entry No. (18).
